

ITEM NO.18

COURT NO.15

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 14359/2025

[Arising out of impugned final judgment and order dated 25-07-2025 in CRR No. 242/2023 passed by the High Court of Judicature at Allahabad]

DHANANJAY PATHAK

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH &amp; ANR.

Respondent(s)

FOR ADMISSION, IA No. 231181/2025 - EXEMPTION FROM FILING O.T.

Date : 23-09-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MANOJ MISRA  
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Petitioner(s) Mrs. Anjana Prakash, Sr. Adv.  
Mr. Anuj Prakaash, Adv.  
Mr. Niraj Dubey, Adv.  
Mr. Pradum Kumar, Adv.  
Mr. Kumar Mihir, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

1. The contention of the learned counsel for the petitioner is that there was no basis to reject the matriculation marksheet carrying the date of birth of the petitioner as 14.07.2005, inasmuch as the same was issued on 15.07.2020, before the date of occurrence. Admittedly, the date of occurrence is 29.06.2021 and therefore, if date of birth of the petitioner is taken as 14.07.2005 he would be juvenile on the date of occurrence. In the alternative, it has been submitted that the Juvenile Justice Board (JJB) directed for a medical examination on the basis of there

being some cutting/over writing in the admission form. The cutting/over writing was in respect of the year mentioned in the admission form which was allegedly changed from 2003 to 2005 and the month of birth there, was changed from October to July. It is submitted that even if the change is ignored, the petitioner's date of birth would fall in October, 2003 and therefore, in any event of the matter, he would be below the age of 18 years on the date of occurrence.

2. Issue notice on the special leave petition as well as the prayer(s) for interim relief, returnable on 25.11.2025.

3. Petitioner is permitted to serve notice on the Standing Counsel representing the State of Uttar Pradesh in this Court.

(NIRMALA NEGI)  
ASTT. REGISTRAR-cum-PS

(SAPNA BANSAL)  
COURT MASTER (NSH)